

CENTRAL ADMINISTRATIVE TRIBUNAL.
PRINCIPAL BENCH, NEW DELHI.

CP-274/98 in
OA-1733/97

New Delhi this the 21st day of January, 1999.

Hon'ble Shri T.N. Bhat, Member(J)
Hon'ble Shri S.P. Biswas, Member(A)

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1. Sh. Vinod Kumar,
S/o Sh. Gurdial.
2. Sh. Narender Kumar Tomar,
S/o Sh. Bhagirath Singh.
3. Sh. Shri Ram.
S/o Sh. Ganga Parashad.
4. Sh. Tei Pal.
S/o Sh. Ramjilal.
5. Sh. Naresh Kumar,
S/o Sh. Fateh Singh. Petitioners

(through Sh. B.L. Madhok for Sh. B.S. Mainee)

versus

1. Sh. S.P. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Sh. Rakesh Chopra,
Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. Sh. S.K. Kashyap,
Sr. Divl. Electrical Engineer,
EMU Car Shed, Northern Railway,
Ghaziabad. Respondents

(through Sh. R.K. Shukla for Mrs. B. Sunita Rao)

ORDER(ORAL)
Hon'ble Sh. T.N. Bhat, Member(J)

The learned proxy counsel for the petitioners
concedes that the judgement of the Tribunal has been
implemented and there has been sufficient compliance. The

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petitioners accordingly do not press this contempt petition. The respondents have also filed the copies of the orders passed by them in pursuance to the directions of the Tribunal.

2. In this view of the matter, there is no point in proceeding further with this matter. The proceedings are accordingly dropped and the notices issued to the respondents are discharged.


(S.P. Biswas) —
Member(A)


(T.N. Bhat)
Member(J)
21.1.99